

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1. For Admission with Interim Order.</p> <p>2. M.A. 998/03 as joint Petition.</p> <p><u>5-12-03</u></p> <p>Bench.</p>	<p>to prosecute this O.A. jointly is allowed; subject to payment of Rs. 750/- in shape of IPO/Bank Draft.</p> <p>Mr. N. C. Das, learned counsel appearing for the Applicants states that he has already deposited the IPOs worth of Rs. 750/-.</p> <p>In the above view of the matter, this O.A. No. 1093/03 be confined in respect of Applicant No. 1 and separate OA numbers be assigned to other Applicants i.e. Applicant Nos. 2 to 16 for statistical purposes.</p> <p>M.A. No. 998/2003 is accordingly disposed of.</p> <p><i>Rukh</i> Vice-Chairman</p> <p><i>Jahid</i> Member (Judicial)</p> <p><u>2. ORDER dated 08-12-2003.</u></p> <p>Applicants 16 in number have claimed that they were/are engaged as Casual Labourers under the Respondents in Telecom Department of Government of India. It has been alleged that while taking steps to regularise the left-out casual labourers, the cases of the Applicants have not received due consideration (of the Respondents) discriminately.</p> <p>It appears from Annexure-A/1 dated 15.10.2003 of the Original Application</p>

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that it has already been decided to regularise few-left out casual labourers. It appears that out of 1437 casual labourers identified, only 455 casual labourers are going to be regularised; for which their bio-data were called for (under Annexure-1 dated 15.10.2003) to be furnished by 31.10.2003 to regularise 455 casual labourers; by unjustly ignoring the cases of Applicants. Hence this Original Application under section 19 of the Administrative Tribunals Act, 1985.

It is also the case of the Applicants that they have jointly represented to the authorities for redressal of their grievances under Annexure-A/5 dated 20.10.2003 and, that, without paying any heed to their grievances, expeditious steps are being taken surreptitiously to regularise a few casual labourers. To state in nut-shell, gross mala fides have been alleged in this original Application.

In the aforesaid premises, without wasting any time to examine each of the cases of the Applicants, this case is hereby disposed of requiring the Respondents to examine the cases of each of the Applicants; who should individually represent their cases (to the Respondents) by 20.12.2003 for regularisation.

With the aforesaid observations and directions to the Respondents, this case is disposed of (at the admission stage) by granting liberty to the

Copy of order
with cause title
of 8/12/03 issued
to the Counsel
for both sides.

10/12/03
S.O.

10/12/03

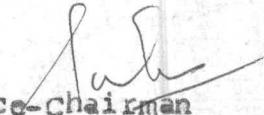
On. Mr. 8.12.03

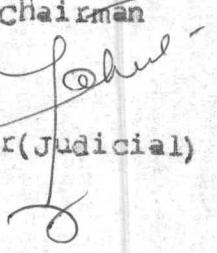
Copies of order/
copies of OA. Sent
to all respects.

10/12/03
S.O.

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Applicants to represent their grievances (before the Respondents by 20.12.2003). Send copies of this order to the Respondents (alongwith copies of this Original Application) and free copies of this order be given to learned counsel for both sides.


Vice-Chairman


Member (Judicial)